

HIGH COURT OF SIKKIM : GANGTOK
Record of Proceedings

Arb. P. No.03/2025

M/S M.K. INFRASTRUCTURE (P) LTD. PETITIONER (S)

VERSUS

UNION OF INDIA RESPONDENT (S)

For Petitioner : Mr. K. T. Tamang, Advocate.

For Respondent : Ms. Sangita Pradhan, Deputy Solicitor General of India assisted by Ms. Natasha Pradhan, Advocate.

Date: 19/09/2025

CORAM:

HON'BLE MR. JUSTICE BISWANATH SOMADDER, CHIEF JUSTICE

...

ORDER

It is now apparent that the petitioner's office had, in fact, received the letter dated 14th May, 2024, which was written by and on behalf of the respondent and sent to the petitioner *via* email as well as in physical form. This letter appears to have been suppressed in the petition filed before this Court.

As such and in view of the letter dated 14th May, 2024, there is no scope for this Court to grant the prayer made in the instant petition. The petition, therefore, is liable to be dismissed and stands accordingly dismissed.

(Biswanath Somadder)
Chief Justice